

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017**

Name of the Company: Veil Insurance Services Pvt. Ltd.
V/s.
Vadodara Stock Exchange Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	S.S. ISRANI i/v	ADV		
	S.D. ISRANI LAW	FOR		
2.	CHAMBERS.	PETITIONER		
3.	PARITOSH CALLA	ADV. FOR		
		THE APPLICANTS.		
4.	Rakesh Sharma	Adv. for		
		Res. No. 1		

ORDER

Learned Advocate Mr. Paritosh Calla present for Intervener. Learned Advocate Mr. S. S Israni present for Respondent/ Original petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondent/ original Respondent no. 1.

R-1 has filed reply against the application filed by Intervener. Learned Counsel appearing on behalf of intervener submitted that he has not received reply so filed by R-1. R-1 is directed to furnish of the reply copy to the petitioner as well as intervener today itself.

R-2 and 3 submitted that they are going to file reply today itself before the registry and the copy have already been supplied to intervener and petitioner today in the Court.

Petitioner as well as the intervener have the liberty to file their rejoinder, if any, within a period of two weeks after serving copy in advance to the other side.

List the matter on 02.11.2017

Dated this the 6th day of October, 2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**